

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 8TH DAY OF OCTOBER, 2003

Contempt Application No.86 of 1999

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.D.R.TIWARI, MEMBER(A)

Sanjay Kumar Gond, son of
Shri Ram ratan Gond, Resident
of 114/10, Jawahar Nagar,
Kazipur Road, Naini, Allahabad

.. Petitioner

Versus

1. Brigadier B.S.Dadwal,
Commandant and M.D./
508 Army Base Workshop,
Allahabad.
2. Brigadier R.Sangam,
Commandant and M.D/
508 Army Base Workshop,
Allahabad.

.. Respondents

O R D E R

JUSTICE R.R.K.TRIVEDI,V.C.

We have heard Shri S.Lal counsel for applicant and
Shri S.K.Mishra counsel for respondents.

By this application u/s 17 of A.T.Act 1985 applicant
has prayed to punish respondents for willful disobedience
of the order dated 31.5.1999 passed in OA No.1362/97. It
is not disputed before us that against the aforesaid order
respondents have filed writ petition no.40669/2000. The
writ petition was dismissed in default by order dated
12.8.02. By order dated 24.9.03 Hon'ble High court
restored the writ petition alongwith the interim order and
the matter has been posted for final hearing. In the
circumstances, the order of this Tribunal has been stayed
and the writ petition is pending, there is no question of
any contempt.

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The contempt petition is dismissed. Notices are discharged. However, it shall be open to the applicant to file fresh application in case order of this Tribunal is upheld by the Hon'ble High court ^{and order is not implemented.} No order as to costs.

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MEMBER (A)

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VICE CHAIRMAN

Dated: 8.10.2003

Uv/